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THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH-ALLAHABAD.

O.A. NO. 587 of 1988.

Amir Hasan,..... Applicant.

Versus

Union of India & others..... Respondents.

Hon'ble Mr. Maharaj Bin, Member (J).

This is an application under Sec. 19 of the Administrative Tribunals Act, 1985 seeking the relief for setting-aside the order of transfer dated 14th March, 1988.

2. The applicant was appointed in the year 1962 as a Tailor (hand)-B in the Ordnance Clothing Factory. The applicant has been posted in P-7 Socks Section. The applicant has been transferred from P-7 Socks Section to P-4 Bench 101 Section, which is Clothing Section.

3. The respondents filed reply and resisted the claim of the applicant.

4. I have heard the learned counsel for the parties and perused the record. The applicant is a skilled tailor and he was assigned the work of socks Pressing. There are various sections in the Ordnance Clothing Factory and liable to be transferred from one Section to another. In the section in which now he has been transferred deals with manufacturing of clothes and it is intersection transfer. The job of the applicant is not changed. The skilled Tailor can be assigned any tailoring job. The transfer of the applicant has been made as per requirement of man power in a particular section. The applicant after being transferred from socks section to P-4 Bench 101 shift, but he remained the skilled Tailor. The job of the skilled Tailor consists of tailoring of various garments and there is no change in the nature of job.

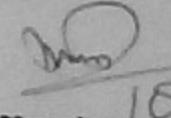
5. The transfer from one section to another section on the same nature of job of the applicant, is not any violation

of Factory Rules and no interference is required by the Tribunal in the order of transfer passed by the respondents.

6. In view of the observations made above, the application of the applicant is devoid of any merit and the same is hereby rejected with no order as to the costs.

Dts

(DPS)


10/13/92
Member (J).